

- (2) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1972-73.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government on the working of the Pyrites Phosphates and Chemicals Limited, Dehri-on-Sone Distt. Rohtas (Bihar) for the year 1972-73.
- (ii) Annual Report of the Pyrites Phosphates and Chemicals Limited, Dehri-on-Sone, Distt. Rohtas (Bihar) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, Eloor, Udyogamandal (Kerala) for the year 1972-73.
- (ii) Annual Report of the Fertilisers and Chemicals, Travancore Limited, Eloor, Udyogamandal (Kerala) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8296/74].

SHRI S. M. BANERJEE (Kanpur): Sir, all the reports laid by Shri Shahnawaz Khan under item 4 of the Order Paper relate to the year 1972-73. The minister feels he is safe in your hands and he has not even issued an apology or expressed a sense of regret or offered an explanation why this delay has taken place. I could have understood it

if it was one report. But there are so many reports of so many public undertakings which are laid after so much of delay. I would request you, Sir, not to allow him to lay the reports unless he satisfies you about the reasons for the abnormal delay.

MR. SPEAKER: Your objection is valid. When the laying of reports is delayed, the minister is required to send some information about the reasons for the delay. The hon. member is insisting on it now.

SHRI SHAHNAWAZ KHAN: I am sorry it was not done. I will do it.

MR. SPEAKER: That explanation will be laid on the Table and the member shall have a chance to see it.

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION (CONDITIONS OF SERVICE OF CHAIRMAN AND MEMBERS) AMENDMENT RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 371(E), Gazette of India dated the 23rd August, 1974, under subsection (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-8297/74].

RAILWAYS RED TARIFF (FIFTH AMENDMENT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table—

- (1) A copy of the Railways Red Tariff (Fifth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 602